

(b) The scheme broadly envisages duty free import of capital goods, components and raw materials. Finished products shall also be exempt from excise and other central levies. Foreign collaboration may be permitted on merits. Indigenously available capital goods, components and raw material will be allowed without payment of Central Excise-Duty. Minimum value added content of 20 per cent or more will be necessary for production of such units.

(c) Production for the purpose of export will be expanded and diversified taking into account the demand and consumer preferences in the foreign markets.

Export of fruits, vegetables etc. to Gulf Countries

10356. SHRI RAJESH PILOT: Will the Minister of COMMERCE be pleased to state whether Government have made any proposals to Gulf Countries for exporting fruits, vegetables and food stuffs in return for petrodollars on a long-range exchange basis?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): We are already exporting these items to Gulf countries but no stipulation of petrodollars is made.

Cheap cloth selling at premium

10357. SHRIMATI GEETA MUKHERJEE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the press reports in 'Economic Times' dated 16th April, 1981 about cheap cloth selling at premium; and

(b) if so, the details thereof and what measures are being taken to check such deals and ensure the supply to weaker sections at the controlled price itself?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN):

(a) Yes, Sir.

(b) No specific complaint has been received to the effect that controlled cloth is being bought by semi whole-salers and processors for sale at higher prices after reprocessing. The distribution of controlled cloth within a particular State is the responsibility of the State Governments.

Memorandum from Nilgiri bought leaf tea manufacturers association regarding classification of Zones for Excise duty

10358. SHRI R. PRABHU: Will the Minister of FINANCE be pleased to state:

(a) whether his Ministry have received a memorandum from Nilgiri Bought Leaf Tea Manufacturers Association regarding classification of zones for the purpose of excise duty;

(b) if so, what are the main representations made by the Association;

(c) whether Government have taken a decision in this regard; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) Re-classification of Bought Leaf Factories to Zone I.

(c) and (d). The matter is under consideration.

Liberalisation of terms for foreign Investment in Hotel Industry

10359. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have liberalised the terms of foreign investment as regards hotel industry;